The Committee has since submitted a report for carrying out investigations at an estimated cost of Rs. 207.11 lakhs exclusive of the foreign exchange component of the order of US \$200,000 spread over for a period of 5 years. The committee has recommended (i) short term field investigations, (ii) laboratory studies, and (iii) long term field investigations.

Th_e investigations have not yet been taken up.

Import of coal

1262. SHRI U. R. KRISHNAN: Will the Minister of ENERGY AND COAL be pleased to state:

- $\begin{array}{cccc} \text{(a)} & \text{whether} & \text{there} & \text{is} & \text{an}_v & \text{proposal} \\ \text{under} & \text{Government's} & \text{consideration} & \text{to} \\ \text{import coal from abroad; and} \end{array}$
- (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (to) The question of import of coking coal for the integrated steel plants during the year 1980-81 is under consideration of the Department of Steel.

Investigation into the affairs of M/a. Bird ana Company Limited

1263. SHRI V. GOPALSAMY: SHRI SYED SHAHEDULLAH:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to answer to Un-starred Question 1753 given in the Rajya Sabha on the 19th March, 1979 and state:

- (a) whether examination of the reply *at* the Central Bureau of Investigation on the report of the Affairs of M/s. Bird and Company has been completed;
- (b) if so, what follow up action has bean taken against Shri Pran Prasad s*i4 Shrl K. L. Dua;

(c) if reply to part (a) above be in the negative, what are the reasons for the delay;

to Questions

- (d) whether Company Law Board, has prosecuted the defaulters and what are the names of persons involved;
 - (e) what is the result of the prosecution;
- (f) whether reports of other companies in which investigations have not been stayed by the High Court have been received, if so, what are the details thereof and the names of companies;
 - (g) what action has been taken on them;
- (h) what steps have been taken to vacate the stay orders in respect to five companies and details thereof; and
 - (i) what are the results of such step6?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR):

- (a) to (c) The matter is still under consultation with CBl on the issue of further investigation for action to be taken for offences under the IPC. The question of follow up action will arise only after this issue has been settled. The delay is due to the intrinsic legal complications.
- (d) and (e) The Registrar of Companies filed complaints under section 629A of the Act read with Section 108(1A)(b)(ii) of the om-panies Act, 1956 against the company and S/Shri Pran Prasad, K. L. Dua and A. Basu. The persons concerned filed criminal revision petitions before the High Court of Calcutta with Prayer fox quashing the above proceedings and for setting aside the order of the Magistrate for execution of the warrant of arrest issued against the accused. The proceedings in the lower court have been stayed by the High Court on or about 26th July, 1979. The matter is pending before the High Court of Calcutta and is being contested. It has not yet come up for hearing.
- (f) and (g) Investigation reports in respect of M/s. Kinnison Jnte Mills Company Limited and Union